

and Block level, particularly, in Dataganj Tehsil and Wazirganj which fall in my constituency.

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, the following item may be included in the next week's agenda:

Need to operate hundreds of mines lying closed in Bihar so that unemployed could get employment.

[English]

SHRI V. DHANANJAYA KUMAR (Mangalore): The following items may be included in the next week's agenda:-

- (1) Need to establish an all weather airport at Mangalore enabling operation of Airbus flights.
- (2) Need to shift the U.H.F.T.V. Transmitter at Bantwal to an elevated place at Puttur thereby enabling the TV transmission to the surrounding Taluks.

[Translation]

SHRI DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, the following item may be included in the next week's agenda:

Need to stop the flow of water in the Sarhind feeder canal for fifteen days to facilitate construction of Gangnagar (Rajasthan).

DR. LAL BAHADUR RAWAL (Hathras): Mr. Speaker, Sir, the following item may be included in the next weeks' agenda:

Discussion on necessary effective action that needs to be taken to start J.K. Petrochemicals Project, Salempur, Aligarh as soon as possible.

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): The following items may be included in the next week's agenda:

- (1) Discussion on the target, achievements and monitoring of the P.M's 15-point programme for welfare of minorities.
- (2) Discussion on annual report of the Minorities Commission.

[Translation]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, the following items may be included in the next week's agenda:

- (1) Discussion on need to sanction funds to complete the project as per the assurance given in January, 1992 under Border Area Development Programme in Rajasthan by the Central Government.
- (2) Discussion on making full payment of the amount originally allotted under Drought Prone Area Programme of Rajasthan by Government of India.

JOINT COMMITTEE ON CONSTITUTION
Seventy-Third (Amendment) Bill, 1991

Motion—Re—Extension of Time for
Presentation of report

SHRI K.P. SINGH DEO (Dhenkanal): I beg to move:

"That this House do extend upto the last day of the first week of Fourth Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new part IX A and addition of Twelfth Schedule*)."

MR. SPEAKER: The question is:

"That this House do extend upto the last day of the first week of Fourth Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (*Insertion of new part IX A and addition of Twelfth Schedule*)."

The motion was adopted

12.40 1/2 hrs.

COPY RIGHT (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Arjun Singh, I beg to move for leave to introduce a Bill further to amend the Copyright Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Copyright Act, 1957."

The motion was adopted

SHRI RANGARAJAN KUMARAMANGALAM: I introduce the Bill.

12.41 hrs.

COPY RIGHT (AMENDMENT) ORDINANCE, 1991 *

Explanatory Statement giving of reasons for immediate legislation by ordinance

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Arjun Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Copyright (Amendment) Ordinance, 1991. [Placed in Library See No. LT-1393/92]

12.41 1/2 hrs.

INDIAN RED CROSS SOCIETY (AMENDMENT) BILL *

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M.L. FOTEDAR): I beg to move for leave to introduce a Bill further to amend the Indian Red Cross Society Act, 1920.

MR. SPEAKER: The question is: